

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 32 of 2020

IN THE MATTER OF:

Harsilbhai P. Lakkad

...Appellant

Versus

**Bank of Baroda
(Erstwhile Dena Bank) & Anr.**

...Respondents

Present:

For Appellant : Ms. Debolina Roy, Advocate

For 1st Respondent: Mr. Arun Aggarwal, Advocate

O R D E R

03.02.2020 Heard Ms. Debolina Roy, learned counsel appearing on behalf of the Appellant and heard Mr. Arun Aggarwal, learned counsel appearing on behalf of the 1st Respondent who filed a brief-note on behalf of the 1st Respondent and submits that no reply-affidavit is required to be filed.

Judgment is reserved.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc/